

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.411**

**Appeal No. /93/ND/252/2023**

**IN THE MATTER OF:**

ASTRAL HOLIDAY TOURS PRIVATE LIMITED ...

Appellant

Versus

REGISTRAR OF COMPANIES DELHI & HARYANA ...

Respondent

**under Section 252 (3)**

**Order delivered on 23.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant

: Mr. Ashish Middha, Adv.

For the ROC

: Mr. Aakash Sharma, Ms. Jyoti Khurana, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel for the Appellant is present through VC. Ld. Counsel for the ROC is present physically and submitted that he already filed the report, however it is not on board. Let steps be taken to cure the defects, if any and take necessary steps to upload the same on the e-portal of this tribunal. No representation on behalf of the Income Tax Department. Let report be filed by the Income Tax Department within ten days.

List the matter on **21.05.2024**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**